

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 27415/2018

(Arising out of impugned final judgment and order dated 18-04-2017 in WC No. 44720/2016 passed by the High Court of Judicature at Allahabad)

STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

KRISHNA AUTAR & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.118840/2018-CONDONATION OF DELAY IN FILING and IA No.118842/2018-EXEMPTION FROM FILING O.T. and IA No.118841/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS)

Date : 04-09-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Tushar Mehta, ASG
 Ms. Aishwarya Bhati, AAG, UP
 Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s) Mr. Som Raj Choudhury, AOR
 Mr. Prashant Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official translation is allowed.

Delay condoned.

Issue notice.

In the meantime, operation of the impugned order shall remain stayed.

It is stated at the Bar that the issue which is the subject matter of this special leave petition is pending consideration before the larger Bench in S.L.P.(Civil) No.9036-9038 of 2016 - *Indore Development Authority & Ors. Etc. v. Manoharlal & Ors. Etc.*

Let the matter be listed for orders as soon as the Constitution Bench judgment is rendered.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER